

## **Chota Nagpur tenure-holders Rent Account Rules, 1929**

No. 19-21.-7, dated the 26th June 1930.- In exercise of the powers conferred by section 17 of the Chota Nagpur Tenure-holder's Rent Account Act, 1929(1 of 1929), the Board of Revenue, Bihar and Orissa, is pleased to make the following rules under the Act:

1. In these rules unless there is anything repugnant in the subject or context-

(a) 'Form' means a form in the Appendix to these rules.

(b) The 'Act' means the Chota Nagpur 'Tenure-holder' Rent Account Act, 1929.

Note- The word 'rent' as defined in the Chota Nagpur Tenancy Act, 1908, include local cess and this Act will therefore apply not only to permanent tenures in respect of which both rent and local cess are payable but also to those in respect of which only local cess is paid.

2. Every application under section 5 of the Act shall be in form I.

3. The notice under sub-section (1) of section 6 of the Act requiring the landlord of a tenure to furnish a list of all registered co-sharers in the said tenure shall be in form II.

4. The notice required to be served under sub-section (2) of section 6 of the Act shall be in form III.

5. Every notice in Form III shall be served on the landlord and on each registered co-sharer of the tenure concerned:

(a) by affixing a copy thereof-

(i) at the Zamindari kachari (if any) of the landlord of the tenure in which is situated the registered fractional share for which a separate account is sought;

(ii) in some conspicuous place in at least one village belonging to the said tenure in the presence of not less than two persons;

(iii) at the office of the Deputy Commissioner, Sub divisional Officer and Munsif within whose jurisdiction any of the lands to which the application relates are known to be situated; or

(c) If the Deputy Commissioner considers that service in the manner prescribed in clause (a) is inconvenient or impracticable by sending a copy thereof by registered post to the persons on whom the notice is required to be served.

6. In hearing any application or making any inquiry under subsection (1) of section 8 of the Act, the Deputy Commissioner shall follow as far as possible the procedure laid down in Chapter XVI of the Chota Nagpur Tenancy Act, 1908.

7. When the Deputy Commissioner makes an order under – section (1) of section 8 declaring the rent payable in respect of a fractional share of tenure, and to the applicant for the separate account.

8. All costs awarded under this Act shall be recoverable in the manner provided in Chapter XVI of the Chota Nagpur Tenancy Act, 1908, for the recovery of money (not being arrears of rent) due under decree.

**Note.-** The word “costs” refers to the costs incurred by the parties and includes the cost of special operations such as the preparation of maps, schedules of property, surveys, etc., required for an inquiry or the hearing of an application.